

## **SUPREME COURT OF INDIA**

This file relates to reconsideration of the proposal for appointment of Shri Harnaresh Singh Gill, Advocate, as a Judge of the Punjab & Haryana High Court.

The proposal initiated by the Collegium of the Punjab & Haryana High Court for elevation of seven Advocates including Shri Harnaresh Singh Gill as Judge of the High Court, was cleared by the Supreme Court Collegium on 4/6<sup>th</sup> April, 2017, after taking into consideration all relevant factors. After appointment of rest of the six Advocates approved by the Supreme Court Collegium, the proposal in respect of Shri Harnaresh Singh Gill has been referred back to the Chief Justice of India for reconsideration without giving any reason whatsoever. No reason has been given why his appointment was withheld. Even now, no adverse material has been placed in the file.

We have perused the note recorded in the file. We consider it appropriate to mention that the High Court Collegium had found the seven names, including that of Shri Harnaresh Singh Gill, suitable for elevation after assessing their performance, legal acumen and arguing skill on the basis of interaction during court hearings from time to time.

Keeping in view the above, the Collegium reiterates its recommendation dated 4<sup>th</sup>/6<sup>th</sup> April, 2017 for appointment of Shri Harnaresh Singh Gill, Advocate as a Judge of Punjab & Haryana High Court, which needs to be processed expeditiously.

( Dipak Misra ), CJI.

( Ranjan Gogoi ), J.

( Madan B. Lokur ), J.

August 01, 2018